

(c) Annual grant-in-aid is provided only to the above seven ZCCs by Government of India for carrying out various cultural activities.

Death of CBI Judge

3714. SHRI K. T. S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any person accompanied the dead body of CBI Special Judge B.H. Loya and whether he gave any history of the deceased to the doctor at Meditrina Institute of Medical Sciences, Nagpur and if so, name of the said person(s) along with the details, particularly, whether he signed any document in the hospital; and

(b) the time of death of the deceased as per the hospital records and whether the different time of death is mentioned therein and also state whether the cause of death is stated in the hospital records?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) 'Police and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The Ministry of Home Affairs has no information in this regard.

Communal incidents

3715. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise details of number of people killed, injured and number of communal incidents during last three years;

(b) whether Government has taken any steps to minimise incidents of communal violence under 15 Point Programme for welfare of minorities, if so, details thereof and if not, reasons therefor;

(c) if so, what has been the progress so far; and

(d) the year-wise details of number of special courts set up that were earmarked to try communal incidents and number of victims that were provided with financial assistance and rehabilitation support along with amount of financial assistance provided during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per available information, the State-wise details of number of communal incidents reported during the year 2015, 2016